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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

D.A. No. 1343/1991.

Date of decision: May 18, 1992.

Shri M.K.Nair

...

Applicant.

Vs.

Union of India & Ors. ...

Respondents.

CORAM:

HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.

For the applicant ...

Shri B.S. Mainee, counsel

For the respondents ...

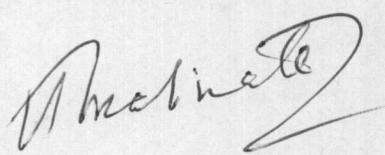
Shri K.L. Bhandula, counsel

JUDGMENT (ORAL)

It is during the period the applicant went on deputation, some of his juniors were promoted on ad hoc basis. After the applicant returned, he was also promoted on ad hoc basis. When the question of fixing of his pay was raised, the same not fixed on par with the pay fixed in respect of his juniors. The request made in this behalf has been turned down. On the face of it, the request of the applicant is reasonable. This matter now stands concluded by the judgment of this Tribunal in OA 1621/1989-
P.P. ABDULRAHAMAN Vs. U.O.I. & ORS. and connected cases decided on February 28, 1990. Following the said decision, this D.A. is allowed and the respondents are directed to fix the pay of the applicant on par with the pay fixed in respect of his juniors who were appointed on ad hoc basis when he was on deputation. Respondents shall calculate

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the arrears and pay the same within a period of three months from the date of receipt of a copy of this order. No costs.



(V.S. MALIMATH)
CHAIRMAN
18.5.1992.

SKS